

आयकर अपीलीय अधिकरण, सुरत न्यायपीठ, सुरत
IN THE INCOME TAX APPELLATE TRIBUNAL
SURAT BENCH, SURAT

BEFORE SHRI PAWAN SINGH, Hon'ble JUDICIAL MEMBER
AND Dr. ARJUN LAL SAINI, Hon'ble ACCOUNTANT MEMBER

(Virtual Hearing)

S. No.	ITA No.	Appellant		Respondent
1	694/SRT/2018 A.Y.2015-16	The Progressive Multipurpose Co-op. Society Ltd., AA/1, main Road, Zapabar, Daman. [PAN: AAAJT 0357 R]	Vs.	The Income Tax Officer, Daman Ward, Daman.
2	529/SRT/2019 A.Y.2011-12	The Progressive Multipurpose Co-op. Society Ltd., AA/1, main Road, Zapabar, Daman. [PAN: AAAJT 0357 R]		The Deputy Commissioner of Income Tax, Circle-Vapi, Vapi.
3	530/SRT/2019 A.Y.2012-13			

निर्धारितकीओर से /Assessee by	Shri K.R.Kapadia – CA
राजस्वकीओर से /Revenue by	Smt. Anupama Singla – Sr.DR

सुनवाई की तारीख/ Date of hearing:	02.02.2021
उद्घोषणा की तारीख/Pronouncement on:	02.02.2021

आदेश / O R D E R

PER PAWAN SINGH, JUDICIAL MEMBER:

1. These three appeals by Assessee are directed against the separate orders of Id.Commissioner of Income Tax(Appeals)-Valsad dated 08.08.2018, 21.08.2019 for assessment years (AY) 2015-16, 2011-12 and 2012-13 respectively.
2. These appeals came up hearing on 2nd February 2021. The assessee has already submitted an application dated

21.01.2021 for withdrawal of the three appeals on the ground that the assessee has settled the dispute with the Revenue under Vivad se Visvas Scheme -2020. The assessee has submitted before the Bench separate FORM-3, for **Vivad Se Vishwas Act, 2020** the details of which are as follows:

- i) For ITA No.694/SRT/2018, A.Y. 2015-16, FORM-3, dated 30.12.2020 vide acknowledgment no.964766220301220 issued by PCIT, Valsad.
 - ii) For ITA No.529/SRT/2019, A.Y. 2011-12, FORM-3, dated 13.01.2021 vide acknowledgment no.206159160130121 issued by PCIT, Valsad.
 - iii) For ITA No.530/SRT/2019, A.Y. 2012-13, FORM-3, dated 13.01.2021 vide acknowledgment no.206335340130121 issued by PCIT, Valsad.
3. The Ld. AR for the assessee submits that the assessee shall pay the full and final demand as per undertaking given by assessee. The Ld.AR of assessee prayed for withdrawal of the appeal.
 4. The ld.Departmental Representative Sr.DR appearing for the Revenue has no objection if the appeals of assessee are dismissed as withdrawn. Considering the submissions of the

Ld. AR of the assessee, the assessee is allowed to withdraw his three appeals. Resultantly, the three appeals of the Assessee are dismissed as withdrawn.

Order announced at the time of hearing of appeal on 2nd February 2021 in the Virtual Court hearing.

**Sd/-
(Dr.ARJUN LAL SAINI)**

(लेखा सदस्य/ACCOUNTANT MEMBER)

सुरत/ **Surat**, दिनांक **Dated:** 2nd Feb 2021 /#SGR

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

**Sd/-
(PAWAN SINGH)**

(न्यायिक सदस्य/JUDICIAL MEMBER)

By order

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Assistant Registrar, Surat